Central Administrative Tribunal Principal Bench

CP - 82/2018 OA - 3791/2017

New Delhi, this the 1st day of October, 2018

Hon'ble Mr. K.N. Srivastava, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Ms. Jyoti Yadav D/o Sh. Ranvir Singh Yadav R/o A-66, Phase-II, Roshan Vihar Main Paparawat Road, Near Rao Mohar Singh School Najafgarh, New Delhi.

....Petitioner

(By Advocate :Mr. S.C. Sagar)

Versus

Mr. Ajit Singh, Dy. Secretary (CC-1) Delhi Subordinate Services Selection Board – DSSSB Govt. of NCT of Delhi FC-18, Karkardooma Institutional Area, New Delhi.

 \dots Respondents/Contemnor

(By Advocate :Mr. Anuj Kumar Sharma)

ORDER (ORAL)

Mr. K.N. Srivastava, Member (A)

Mr. S.C. Sagar, learned counsel for petitioner submits that Tribunal's order dated 31.10.2017 passed in OA 3791/2017 has since been complied with by the Delhi Subordinate Services Selection Board (DSSSB) vide the Annexure CP-1 order dated 23.08.2018. He, however, submits that liberty may be granted to the petitioner to challenge the order dated 23.08.2018 and other connected order in a separate OA.

2. In view of the above, the CP has become infructuous and dismissed accordingly with liberty, as prayed for.

(S.N. Terdal) Member (J) (K.N. Srivastava) Member (A)

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